

manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India".

The motion was adopted

12.49 hours

***COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT AND VALIDATION BILL**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to move for leave to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and, to validate certain acquisitions of land or rights in or over land under the said Act.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act".

SHRI JYOTIRMOY BOSU (Diamond Harbar) : I had given notice to you. If you look at the Seventh Schedule, Union List, item 54, we find :

"Regulation of mines and mineral development to the extent to which such regulation and development under the control of the Union is declared by Parliament by law to be expedient in the public interest".

Enactment of this Bill by us will mean taking away from the jurisdiction of the States their competence to develop the State public sector. But I know this will be cutting into the States jurisdiction of developing their own public sector which is very objectionable. Today the States are debtor to the Centre to the tune of Rs. 6,000 crores and unless they are allowed to appropriate their own natural resources in order to augment their revenue, they cannot become self-sufficient.

Here there is a skeleton in the cupboard. I have a news item here which says 'that the

coalminers of Bengal and Bihar had contributed Rs. 14 lakhs to the election fund of the ruling party, so that Rs. 19 crores of royalty to be paid to the Government could be shelved for the time being. This is the reason why this Bill is being brought now under the full clutches of the Central Government. I object to the introduction of the Bill, unless they consult the States and take the views of the State Governments. Without that, it will be encroaching upon their own natural resources. I object to the introduction of this Bill here.

MR. SPEAKER : The question is—

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Sir, he has made a serious allegation. Let the Minister reply ; let him confirm or deny it.

SHRI JYOTIRMOY BOSU : Shall I place it on the Table ?

MR. SPEAKER : No. no. You have so many cuttings.

SHRI SHAHNAWAZ KHAN : That newspaper cutting, I am afraid, is wholly unfounded and false. I totally deny it. (*Interruptions*)

MR. SPEAKER : Order, please. I am on my legs. The question is :

"That leave be granted to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act."

The motion was adopted

SHRI SHAHNAWAZ KHAN : I introduce† of the Bill.

12.52 hours.

RESOLUTIONS RE: CONSTITUTION OF RAILWAY CONVENTION COMMITTEE

MR. SPEAKER : Now we will take up the resolutions be moved by Shri K. Hanumanthaiya.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 2.8.71.

†Introduced with the recommendation of the President.